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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

DATED: THIS THE 30th DAY OF December 1997

Ceram : Hon'ble Mr. D. S. Bawea AM

Review application no. 118/96 in O. A. No. 624/02

B. C. Dutta and others- - - - - Applicants
C/A Sri S. K. Dey

Versus

Union of India & others- - - - - Respondents

Order

By Hon'ble Mr. D.S.Bawea AM

This review application has been filed
praying for review of the order dated 5.11.1996 in
O.A. No.624/02.

2. The averments made in the review application have been carefully considered. The plea taken by the applicants that the original leave records produced by the respondents were not allowed to be perused by the applicants or their counsel when requested, is not tenable. On going through the Order sheet, it is noted that on 25.3.1996, the respondents were directed to produce the original leave records. These records were produced during the hearing and at no stage, the counsel for the applicants made any prayer that the applicants may be allowed to go through the said records and make further submissions. The other grounds taken in the review application have ~~not~~ ^{already b and} been considered as no new point has been made out.

3. The power of review can be exercised only when there is any error apparent on the face of the record or on discovery of any new and important matter ^{or} evidenced which even after due diligence was not within the knowledge of the person seeking review or could not be produced by him at the time the order was made. In the present review application none of these parameters are existing warranting review of the decision.

4. In the result of the above, I do not find any merit in the review application and the same is dismissed accordingly.

A.M.

S.I